- (b) whether it is a fact that in view of
- (a) above, there are disputes over trade union's recognition between managements and workers in the country; and
 - (c) how Government would like to address this issue?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (c) Sir, the formation/recognition of Unions are governed in our country by statutes of Central and States Governments and are not dependent on ratification or otherwise of ILO Conventions Nos. 87 and 98.

Government is not ratifying ILO Conventions 87 and 98 as ratification would involve granting of certain rights to Government employees against the statutory rules, viz., to strike work, to openly criticize the Government policy and freely accept financial contribution, to join foreign organizations, etc. The Government employees in India enjoy exceptionally high degree of job security flowing from article 311 of our Constitution. Government employees also have grievance redressal machinery under the Join Consultative Machinery (JCM) and the administrative tribunals.

The guarantees provided for under these Conventions are by and large available to Industrial workers in India by means of constitutional provisions, laws, regulations and practices.

Policy framework for domestic workers

1530. SHRI R.C. SINGH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the efforts made by Ministry to include 'domestic work' as a scheduled employment for fixation of minimum rates of wages as per the Minimum Wages Act, 1948;
- (b) whether any consultations in this regard have been held with the State Governments;
 - (c) if so, the outcome of such consultations; and
 - (d) the Task Force constituted to evolve a policy framework for domestic workers?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (d) Under the provisions of the Minimum Wages Act, 1948, both the Central and State Governments are appropriate Governments to fix, review, revise and enforce the minimum rates of wages for different categories of workers employed in the scheduled employments under their respective Jurisdictions. 'Domestic Workers' falls under the purview of State sphere, wherein, the State Governments are the appropriate Governments to fix, review, revise and enforce the minimum rates of wages for domestic workers under the Minimum Wages Act, 1948.

Based on the report of the Task Force set upto evolve policy framework for domestic workers, all the State Governments/Union Territory Administrations have been requested to take necessary steps for inclusion of domestic workers as employment in the schedule and for fixing minimum rates of wages for domestic workers.

So far, some of the States have included 'Domestic Workers' as a scheduled employment under their statute. States such as Andhra Pradesh, Karnataka, Kerala, Bihar, Rajasthan and Dadra and Nagar Haveli have recently taken a lead in fixation of minimum rates of wages for these workers. On the basis of the information available from State Governments, a statement showing the minimum rates of wages for Domestic Workers under the Minimum Wages Act, 1948 is given in Statement.

Statement

Minimum rates of wages for domestic workers fixed by different States/
Union Territory Administrations under the minimum wages Act, 1948

SI.	State/Union Territory	Minimum wage (in Rs.)			
(199.		Per hour	Per day	Per month	Effective date
1.	Andhra Pradesh	12.50	100.00	2600.00	01.04.2009
2.	Bihar	13.64	109.12	2837.12	01.10.2010
3.	Karnataka	10.48 (for 45 minutes)	111.83	2907.70	01.04.2010
4.	Kerala	- -	136.50	_	30.06.2010
5.	Rajasthan	.—.	155.00	_	01.01.2011
6.	Dadra and Nagar Haveli	** <u></u> ;	136.60	-	01.07.2010

Heritage structures affected by Delhi Metro Project works

1531. SHRI S. THANGAVELU: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Archaeological Survey of India has informed Government that Delhi Metro Project works would harm the heritage structures while the works are undertaken below those structures; and
- (b) if so, the details thereof and the follow up action taken by Government in this regard?